

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

102. IA/2043/2024 In C.P. (IB)/556(MB)2021

IN THE MATTER OF

Union Bank Of India

... Petitioner

Vs

Pandhe Infracons Pvt Ltd

...Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 01.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Trisha George (PH)

For the Respondent:

ORDER

IA 2043/2024 – This is an application filed for placing on record the 3rd Progress report by the liquidator for the period from 1st January 2024 to 31 March 2024. The Report is taken on record. The IA is **allowed** and **disposed of**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/